

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No.405
IB/436/ND/2023

IN THE MATTER OF:

| | | |
|------------------------------|-----|------------|
| Aditya Birla Finance Limited | ... | Applicant |
| Versus | | |
| Sandeep Jha | ... | Respondent |

Under Section 95(1) IBC

Order delivered on 31.05.2024

CORAM:

MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)
DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Itisha Jain
For the Respondent :

HYBRID HEARING (PHYSICAL & VC)

ORDER

Learned Proxy Counsel for the Applicant is present through VC. This Tribunal by order dated 16.02.2024, directed the Applicant to upload the proof of service. List the matter on **03.06.2024**

Sd/-

DR. SANJEEV RANJAN
MEMBER (TECHNICAL)

Sd/-

MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)